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CUTTACK, FRIDAY, MARCH 10, 1944

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

NOTICE

The undermentioned issues of the *Orissa Gazette Extraordinary* were published during the week ending Wednesday, the 8th March 1944:—

Sl. No.	Date of publication	Issued by	Subject
7	2nd March 1944	The Secretary to His Excellency the Chancellor of the Utkal University.	Nomination of persons mentioned therein to be Fellows of the first Senate of the Utkal University.
8	7th March 1944	Ditto	Appointment of Maharaja Sir Pratap Chandra Bhanj Deo, K.C.I.E., of Mayurbhanj to be Pro-Chancellor of the Utkal University.

Copies of the *Gazettes Extraordinary* mentioned above will be supplied on indent to the Superintendent, Orissa Government Press, Cuttack. Indents should be submitted so as to reach the Superintendent, Government Press, Cuttack, within ten days of the date of issue of the *Gazettes*.

Subscribers to particular parts can obtain copies of the above *Gazettes Extraordinary* on payment at the rate of Re. 0-1-0 for every 16 pages or a fraction thereof and postage according to weight.

S. H. KHAN

Publisher, Orissa Gazette

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PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

HOME DEPARTMENT
NOTIFICATIONS

The 7th March 1944

No. 1137-A.—On return from leave Sri Ratnakar arangi, Deputy Magistrate and Deputy Collector, is appointed to hold charge of the Chatrapur Subdivision of the district of Ganjam.

The 7th March 1944

No. 1138-A.—On being relieved of his present appointment as Subdivisional Officer of Chatrapur in the district of Ganjam, Rai Sahib Satish Chandra Banarji, Deputy Magistrate and Deputy Collector, is appointed to be Personal Assistant to the Collector of that district.

The 7th March 1944

No. 1139-A.—On being relieved of his present appointment as Personal Assistant to the Collector of Ganjam, Sri Dayanidhi Patnaik, Deputy Magistrate and Deputy Collector, is attached temporarily as an officer on special duty to the office of the Education, Health and Local Self-Government Departments.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

The 7th March 1944

No. 2086(a)-C.D.—Sri Sachidananda Pujari, Civil Defence Officer, Cuttack, is granted leave on average pay for a period of six weeks with effect from the 3rd February 1944 under rules 150, 155, 156 and 157 of the Orissa Service Code.

The 7th March 1944

No. 2086 (b)-C.D.—Sri Himanshu Kumar Ghose, Assistant Civil Defence Officer, Bhadrak, is appointed temporarily to officiate as the Civil Defence Officer, Cuttack, with effect from the 21st February 1944 vice Sri S. N. Pujari granted leave.

The 7th March 1944

No. 2086 (c)-C.D.—Sri Maheswar Das, B. Sc., Officiating Assistant Civil Defence Officer, Bhadrak, is allowed to continue as such vice Sri H. K. Ghosh, allowed to officiate as Civil Defence Officer, Cuttack.

J. BOWSTEAD

Director of Civil Defence

The 6th March 1944

No. 749-C.—In pursuance of section 22 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), the Governor of Orissa is pleased to appoint the Superintendent of Police, Criminal Investigation Department, Orissa, as the officer to whom all postal articles detained in the course of transmission by post in accordance with the provisions of the said section are to be delivered.

The 6th March 1944

No. 1113-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased—

(a) to confer upon Sri Jogendranath Mohanty, who has been appointed to be the President of Panchayats of Union No. VIII in Pattanmundai police-station in the

Kendrapara Subdivision of the district of Cuttack in place of Sri Chowdhury Hare Krishna Samantara who was appointed for a period of three years under notification No. 10266-P(c), dated the 17th May 1943, the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union; and

(b) to declare that he may exercise the said powers during the unexpired portion of the period of three years ending on the 31st March 1945 up to which date Sri Chowdhury Hare Krishna Samantara was empowered to hold the office of the President of the said Panchayat.

The 3rd March 1944

No. 1061-Poll.—Kumar Pratap Chandra Singh Deo, Jubaraj of the Hindol State, is appointed temporarily to be an Honorary Assistant Magistrate and Assistant Commissioner and is posted to the headquarters station of the district of Sambalpur.

The 3rd March 1944

No. 1062-Poll.—In exercise of the powers conferred by section 14 and the proviso to section 357 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor of Orissa is pleased—

(a) to confer upon Kumar Pratap Chandra Singh Deo, Jubaraj of the Hindol State and Honorary Assistant Magistrate and Assistant Commissioner, the powers of a Magistrate of the third class in the district of Sambalpur in respect of such cases as may be made over to him within the limits of the Sadr subdivision of the said district and

(b) to direct him to take down the evidence in the English language.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

DEVELOPMENT DEPARTMENT NOTIFICATIONS

The 6th March 1944

No. 746-D.—In pursuance of the order under clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules published with the notification of the Government of Orissa in the Development Department No. 745-D, dated the 6th March 1944, the Government of Orissa is pleased to authorise the Director of Development, Orissa, to issue permits for the transport of horn-dust by rail, road, water or air to any place outside the Province.

The 7th March 1944

No. 770-D.—Sri Kishore Chandra Panigrahi is appointed to act as a Sub-Registrar until further orders.

By order of the Governor
P. C. DAS

Secretary to Government

EDUCATION DEPARTMENT NOTIFICATIONS

The 7th March 1944

No. 679-E.—Sri Muralidhar Jena, Superintendent of Excise, Koraput, is transferred to the district of Puri.

The 7th March 1944

No. 680-E.—Sri Sribatsa Pande, Superintendent of Excise, Puri, is transferred to the district of Koraput.

By order of the Governor
S. DAS

Secretary to Government

SUBORDINATE CIVIL SERVICE OFFICE OF THE REVENUE COMMISSIONER NOTIFICATION

The 7th March 1944

No. 642—IV-105/44-R.—Sri Padmanabha Sahu, Sub-Deputy Magistrate and Sub-Deputy Collector was granted earned leave for a period of 20 days with effect from the 11th February 1944, under rules 6 and 9 of the Orissa Leave Rules, 1939.

S. L. MARWOOD
Revenue Commissioner

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

The 8th March 1944

No. 3779-S. T.—In exercise of the powers conferred on me by notification of the Government of India in the Department of Industries and Civil Supplies No. 34-Tex.-A(15)-1/43, dated the 27th December 1943 and in pursuance of sub-clause (c) of clause 19 of the Cotton Cloth and Yarn (Control) Order, 1943. I hereby authorise the officers mentioned below to enter and search any

premises with a view to securing compliance with the said Order, within the limits or jurisdiction noted against each of the officers :—

- | | |
|--|--|
| 1. Deputy Controller of Supply and Transport. | } Throughout the Province. |
| 2. Assistant Controller of Supply and Transport. | |
| 3. All Magistrates | |
| 4. Tahsildars and Revenue Inspectors. | Ditto |
| 5. All Police Officers not being below the rank of Sub-Inspectors of Police. | Ditto |
| 6. Civil Supplies Officers | .. Whole district |
| 7. Supervisors of Textiles | .. Ditto |
| 8. Supervisors of Supplies | .. Ditto |
| 9. Sub-Inspectors of Excise | .. Local limits of their jurisdiction. |
| 10. Sub-Registrars | .. Ditto |
| 11. Inspectors of Textiles | .. Ditto |
| 12. Inspectors of Supplies | .. Ditto |

2. Notification No. 11691-S. T., dated the 23rd December 1943 is hereby cancelled with effect from the date of this notification.

C. S. JHA

Controller of Supply and Transport

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA NOTIFICATION

The 26th February 1944

No. A—I/10-44.—In exercise of the power conferred by sub-section 5 of section 5 of the I.T. Act, 1922 (XI of 1922). I hereby appoint the Income-tax Officer mentioned in column 2, with effect from the 18th February 1944 to perform all the functions of an Income-tax Officer in respect of the persons specified in column 3 of the Schedule annexed hereto.

This cancels this office notification No. A—1/9/32, dated the 30th September 1943.

SCHEDULE

Sl. No.	Name of I.T.O.	Persons
1.	Mr. S. N. Srinivasan	As per C. B. R.'s notification No. 19, dated the 1st April 1939. R. W. A. ASH <i>Commissioner</i>

CO-OPERATIVE SOCIETIES NOTIFICATION

The 25th February 1944.

No. 1607.—Whereas as the result of an inspection under sub-section (1) of 37 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), the Sarang Co-operative Society bearing registration No. 20/O of the 23rd August 1923 in the district of Puri I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of that Act, I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint the Sub-Agent in charge of the Nimapara Central Co-operative Union, Ltd., to be liquidator of the above named Society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY

*Deputy Registrar, Co-operative Societies
Orissa*

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA NOTIFICATION

The 29th February 1944

No. 6-A.—Sri Dvarika Nath Das, Munsif of Aska in the judgeship of Ganjam-Puri, is granted leave on average pay for thirteen days under rules 150, 155 and 163 of the Orissa Service Code, with effect from the 28th February 1944, with permission to prefix Sunday, the 27th February 1944, and to affix Sunday, the 12th March 1944, to the leave.

By order of the High Court
A. SALISBURY
Registrar